# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 669 TO BE ANSWERED ON 24.07.2023

## PREVENT CHILD LABOUR

#### **†669. SHRI UDAY PRATAP SINGH:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of the measures being taken and efforts made by the Government to prevent child labour, State/UT-wise;
- (b)whether it is true that despite the rules and laws made by the Government to prevent the practice of child labour, children and adolescents are still forced to work by making them bonded labour and other means;
- (c)if so, the details of concrete steps taken/ being taken by the Government in this regard; and
- (d)the number of child and adolescent labourers got released in the country during the last three years and the current year and the details of stringent steps taken/being taken by the Government against the culprits, State-wise?

#### ANSWER

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (c): The Government has taken various measures and have made efforts to prevent child labour which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

(i) Enactment of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986. The Act *inter-alia* covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.

- (ii) Framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The Rules inter *-alia*, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.
- (iii) Ministry of Labour & Employment has framed model State Action Plan enumerating action points to be taken by respective State Governments for eradication of child labour.

(d): As per "Crime in India" a publication of National Crime Records Bureau, 464, 772, 476 and 613 number of cases were registered during calendar year 2018, 2019,2020 and 2021 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. State-wise details are annexed.

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### STATEMENT REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO. 669 FOR 24.07.2023 RAISED BY SHRI UDAY PRATAP SINGH REGARDING PREVENT CHILD LABOUR

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:

Sl	State/UT	2018	2019	2020	2021
1	Andhra Pradesh	0	2	37	12
2	Arunachal Pradesh	1	0	1	0
3	Assam	39	68	40	78
4	Bihar	14	15	3	14
5	Chhattisgarh	0	2	0	0
6	Gujarat	35	64	39	40
7	Haryana	6	11	1	12
8	Himachal Pradesh	0	0	1	0
9	Jharkhand	17	18	27	5
10	Karnataka	63	83	54	58
11	Kerala	3	2	0	3
12	Madhya Pradesh	3	4	1	5
13	Maharashtra	90	53	29	57
14	Meghalaya	0	2	0	0
15	Odisha	0	0	0	6
16	Punjab	8	8	11	8
17	Rajasthan	32	48	30	19
18	Tamil Nadu	6	3	2	26
19	Telangana	125	314	147	224
20	Tripura	0	0	1	0
21	Uttar Pradesh	2	9	1	1
22	Uttarakhand	0	27	41	25
23	West Bengal	5	7	3	2
24	Chandigarh	0	0	1	7
25	D&N Haveli and	0	2	0	0
	Daman & Diu+	0	Z	0	0
26	Delhi	15	30	6	11
	TOTAL	464	772	476	613

Source: Crime in India, National Crime Records Bureau\*\*\*

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